

order/  
to Ap  
on \_\_\_\_\_  
despatched  
to Respondent (s)

dt. 22/1/93

order/Judgement despatched  
to Applicant/Respondent (s)  
on 21/1/93

W/21

CP no. 96/93  
For order fixed  
on 16/8/93

Yeli  
26/1/93

Received CP No 96/93  
in OA 435/92

Swain  
1/10

C.P. 1025 in OA 429/92, C.P. 96/93 in OA 435/92, C.P. 98/93 in  
OA 438/92, C.P. 94/93 in OA 440/92, C.P. 95/93 in OA 442/92  
and C.P. 97/93 in OA 445/92.

Dated: 16/8/93

Shri D.V. Gangal, counsel for the applicant. Shri V.S. Masurkar, counsel for the respondents

Shri Masurkar accepts notice on behalf of the alleged contemner. They may file the written reply within four weeks with an advance copy to the counsel for the applicant, who may file rejoinder within one week thereafter. List the cases for orders on C.P. on 20/8/93.

LS  
(Lakshmi Swaminathan)  
Member (J)

MP  
(M.Y. Priolkar)  
Member (A)